

Annexure-I															
Name of the corporate debtor: Brajesh Construction Private Limited; Date of commencement of liquidation: 10.05.2023; List of stakeholders as on: 08.07.2026															
List of secured financial creditors															
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount covered by guarantee	% share in total amount of claims	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished ?	Details of Security Interest							
1	Akme Sarvoday	23.06.2023	30,21,83,054	10,50,00,000	Financial Creditor	10,50,00,000	Yes	Land Situated at village tithardi tahsil girva udaipurKhasra no 2507,2509,2510,2475, 2476,3556/2510	No	52.41%	0	0	19,71,83,054		0 1. On the basis of NCLT order dated 20.04.2026, Rs 10,50,00,000 is admitted. 2. Further on the interest part no conclusive agreement is present for the 24% interest charged, additionally NCLT has also not admitted the intrest part, hence the 24% rate is interest is not taken on record. i.e. 18,58,72,938.00 is not admitted against the claim.Sum of 50,00,000 and interest thereon paid to Mr sancheti is not clear therefore it is rejected
2	HDL Housing Development Company	23.06.2023	4,33,90,913	1,50,00,000	Financial Creditor	1,50,00,000	Yes	Land Situated at village tithardi tahsil girva udaipurKhasra no 2507,2509,2510,2475, 2476,3556/2510	No	7.49%			2,83,90,913		0 1) On the basis of NCLT order dated 20.04.2026 and tally data & letter submitted by the claimant, CD, and DHFL the debt of Rs 1,50,00,000.00 is ascertain. 2) Further, on the interest part, no conclusive agreement is present for a 24% interest charge, hence the interest portion is rejected.
3	Hiraman Developers Private Limited	23.06.2023	18,58,21,916	5,50,00,000	Financial Creditor	5,50,00,000	Yes	Land Situated at village tithardi tahsil girva udaipurKhasra no 2507,2509,2510,2475, 2476,3556/2510	No	27.45%			13,08,21,916	0	1) On the basis of NCLT order dated 20.04.2026 and tally data available, ledger &letter submitted by the claimant , CD and DHFL the debt of Rs 5,50,00,000.00 is admitted as secured debt 2) Further, on the interest part, no conclusive agreement is present for a 24% interest charge, hence the interest portion is rejected. 2) Amount paid to Shakti Singh Rs.10 Lacs, Rs.20 lacs to Chejara Construction, and Rs.20 Lacs to CD is also included in the principal amount which is treated as unsecured debt , further interest thereon is rejected as no legal documents are available to prove other than ledger of claimant
	Total		₹ 53,13,95,883.00	₹ 17,50,00,000.00		17,50,00,000				87.34%			35,63,95,883		